

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3853

ANSWERED ON:22.12.2015

Terrorist Funding

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any specific measures have been undertaken to know the terror links across the country in terms of flow of funds from various chit fund companies;
- (b) if so, the details thereof along with the number of persons arrested in this regard and action taken against them;
- (c) whether the Intelligence Agencies have informed the Financial Action Task Force (FATF) in Paris that Hizb-ul- Mujahiddeen (HM) receiving funds in Pakistan from different channels, raised over 80 crore in the last eight years to carry out terror activities in India;
- (d) if so, the details thereof and the reaction of the Government thereto;
- (e) whether the FATF report said that the banking sector was extensively used for transfer of funds to various accounts for Hizb-ul-Mujahiddeen (HM) activities in India; and
- (f) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): There is no information with the Government about flow of funds from chit fund companies to terror outfits.

(b): Does not arise.

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(c) to (f): A terror funding case was investigated by the National Investigation Agency(NIA), which disclosed that the Hizb-ul-Mujahideen (HM), led by its self-styled commander Syed Salahuddin has been receiving funds originating from Pakistan through different mediums. In this case, approximately Rs. 80 crores was channelised into India to support terrorist activities during the past eight years. The investigation by the NIA has also disclosed that Jammu Kashmir Affectees Relief Trust (JKART), a front organization of the Hizb-ul-Mujahideen(HM), with its Head Office at Rawalpindi and Branch Offices in Islamabad and Muzaffrabad, is actively involved in raising and collecting funds in Pakistan and transferring it to India for its distribution to active cadres and other beneficiaries of the terrorist organization. In this case, banking channels were used for transfer of funds to various bank accounts. During the investigation, complicity of 12 accused persons has come on record. Four persons have been arrested in this connection and 8 accused are absconding. The NIA has filed charge sheet against 10 accused persons on 30.11.2013 in the NIA Special Court, Patiala House, New Delhi. In this regard, a Letter Rogatory/Letter of Request under Section 166-A of Code of Criminal Procedure, 1973 has been sent by the NIA to Pakistan to collect further evidence in the case. The details of this case have found mention in the FATF Report on 'Emerging Terrorist Financing Risk', published in October, 2015.
